

High Court of Karnataka,
Bengaluru,
Dated: 3rd April, 2024

NOTIFICATION NO. HCBB – 78 / 2024

In modification of earlier Notification No. HCBB – 69 / 2024 dated 21st March 2024, the sittings of Hon'ble The Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below from 04th April 2024.

Sl. No.	Name of the Hon'ble Judges	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mrs. Justice Anu Sivaraman	2
3	Hon'ble Mr. Justice K.Somashekar	3
4	Hon'ble Mrs. Justice K.S.Mudagal	4
5	Hon'ble Mr. Justice Sreenivas Harish Kumar	5
6	Hon'ble Mr. Justice Krishna S.Dixit	6
7	Hon'ble Mr. Justice S.G.Pandit	7
8	Hon'ble Mr. Justice R.Devdas	8
9	Hon'ble Mr. Justice B.M.Shyam Prasad	9
10	Hon'ble Mr. Justice S.Sunil Dutt Yadav	10
11	Hon'ble Mr. Justice Mohammad Nawaz	11
12	Hon'ble Mr. Justice H.P.Sandesh	12
13	Hon'ble Mr. Justice K.Natarajan	13
14	Hon'ble Mr. Justice S.R.Krishna Kumar	14
15	Hon'ble Mr. Justice Ashok S.Kinagi	15
16	Hon'ble Mr. Justice Suraj Govindaraj	16
17	Hon'ble Mr. Justice Sachin Shankar Magadum	17
18	Hon'ble Mr. Justice N.S.Sanjay Gowda	18
19	Hon'ble Ms. Justice Jyoti Mulimani	19

20	Hon'ble Mr. Justice R.Nataraj	20
21	Hon'ble Mr. Justice Hemant Chandangoudar	21
22	Hon'ble Mr. Justice Pradeep Singh Yerur	22
23	Hon'ble Mr. Justice M.Nagaprasanna	23
24	Hon'ble Mr. Justice S.Vishwajith Shetty	24
25	Hon'ble Mrs. Justice Lalitha Kanneganti	25
26	Hon'ble Mr. Justice M.G.S.Kamal	26
27	Hon'ble Mr. Justice Rajendra Badamikar	27
28	Hon'ble Ms. Justice J.M.Khazi	28
29	Hon'ble Mr. Justice Anant Ramanath Hegde	29
30	Hon'ble Mr. Justice S.Rachaiiah	30
31	Hon'ble Mrs. Justice K.S.Hemalekha	31
32	Hon'ble Mr. Justice C.M.Poonacha	32
33	Hon'ble Mr. Justice T.G.Shivashankare Gowda	33
34	Hon'ble Mr. Justice Venkatesh Naik T	34
35	Hon'ble Mr. Justice Rajesh Rai K	35

By Order of Hon'ble The Chief Justice

Sd/-

**(M.Chandrashekar Reddy)
Registrar (Judicial)**

Date: 03.04.2024

HIGH COURT OF KARNATAKA AT BENGALURU
MODIFIED SITTING LIST OF HON'BLE JUDGES WITH SUBJECTS
ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM THURSDAY THE 04TH APRIL 2024

Priority will be given to old cases

Part A

Sl. No.	SITTINGS AND SUBJECTS	Remarks
1	<p>Hon'ble Mr. Justice K.Somashekar & Hon'ble Mr. Justice Rajesh Rai K</p> <p>Writ Appeals upto 2020 - Admission, Orders and Final Hearing</p> <p>WP (S-CAT and S-KSAT) - Preliminary Hearing, Orders and Final Hearing</p> <p>CCC (Civil and Criminal) upto 2022 - Admission, Orders and Final Hearing</p> <p>RERA Appeals - Admission, Orders and Final Hearing</p> <p>Writ and Civil Referred Case - Admissions, Orders and Final Hearing</p> <p>Writ Petitions (Lokayukta) - Preliminary Hearing, Orders and Final Hearing</p> <p>All Division Bench MFAs (MV) - Admission, Orders and Final Hearing</p> <p>Arbitration matters (including MFAs), Commercial Appeals and Commercial Applications upto 2023 - Preliminary Hearing / Admissions, Orders and Final Hearing</p>	Physical hearing / Video Conferencing (optional)

	<p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Final Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Final Hearing</p> <p>Miscellaneous Second Appeals (Division Bench matters) - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
2	<p>Hon'ble Mr. Justice S.G.Pandit & Hon'ble Mr. Justice C.M.Poonacha</p> <p>All Division Bench Tax matters - Admission, Orders and Final Hearing</p> <p>Regular First Appeals - Admission, Orders and Final Hearing</p> <p>All Writ Petitions and Civil matters not assigned to any other Division Benches - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
3	<p>Hon'ble Mrs. Justice Lalitha Kanneganti</p> <p>WP (GM-FC) - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>RPFC, HRRP, LRRP and MSA - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

4	<p>Hon'ble Mr.Justice Venkatesh Naik T</p> <p>MFAs (MV and WC/ECA) from 2017 to 2019 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
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Part – B

Hon'ble The Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble The Chief Justice	Writ Petition (GM-CPC) - Preliminary Hearing 'B' Group/Final Hearing
2	Hon'ble Mrs. Justice Anu Sivaraman	Writ Petition (GM) - Preliminary Hearing 'B' Group/Final Hearing
3	Hon'ble Mr. Justice K.Somashekar	Criminal Revision Petitions - Final Hearing
4	Hon'ble Mrs. Justice K.S.Mudagal	Criminal Appeals - Final Hearing
5	Hon'ble Mr. Justice Sreenivas Harish Kumar	Criminal Revision Petitions - Final Hearing
6	Hon'ble Mr. Justice Krishna S. Dixit	SPECIAL COURT CONSTITUTED FOR DECIDING CRIMINAL MATTERS FILED IN THE HIGH COURT (ALL BENCHES) WHERE THE MEMBERS OF THE STATE OR CENTRAL LEGISLATURE ARE ACCUSED
7	Hon'ble Mr.Justice S.G.Pandit	Writ Petition (GM) -Preliminary Hearing 'B' Group/Final Hearing
8	Hon'ble Mr.Justice Anant Ramanath Hegde	RFAs - Final Hearing

9	Hon'ble Mr.Justice S.Rachaiah	Criminal Revision Petitions - Final Hearing
10	Hon'ble Mr.Justice C.M.Poonacha	Writ Petition (GM) -Preliminary Hearing 'B' Group/Final Hearing
11	Hon'ble Mr. Justice T.G.Shivashankare Gowda	MFAs (MV & WC/ECA) - Final Hearing
12	Hon'ble Mr. Justice Rajesh Rai K	Criminal Revision Petitions - Final Hearing

NOTES:

1. **Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per the SOP dated 3rd February 2022.**
2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:
 - (a) **All Criminal Petitions U/s 438, 439 and 482 of Cr. P.C., Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C., Criminal Revision Petitions and Criminal Appeals – 4th day from the date of filing.**
 - (b) **All Writ Petitions and Writ Appeals – 5th day from the date of filing.**
 - (c) **All Civil matters – 5th day from the date of filing.**

(The General Holidays shall be excluded for counting the days)
3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.

By Order of Hon'ble The Chief Justice

**Sd/-
(M.Chandrashekar Reddy)
Registrar (Judicial)**

Date: 03.04.2024